

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
SPECIAL LEAVE PETITION (CIVIL) DIARY NO(S). 52008/2026

[Arising out of impugned final judgment and order dated 25-02-2026 in MP No. 4473/2025 passed by the High Court of Madhya Pradesh Principal Seat at Jabalpur]

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

JITENDRA VERMA

Respondent(s)

IA No. 273737/2026 - CONDONATION OF DELAY IN FILING

Date : 28-09-2026 This matter was called on for hearing today.

CORAM HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) Mr. Anil Kaushik, Adv.
Mr. Kamal Digpaul, Adv.
Mr. Pranjal Singh, Adv.
Ms. Disha Thakkar, Adv.
Mr. Noor Rampal, Adv.
Mr. Amrish Kumar- 2986, AOR
Dr. Arun Kumar Yadav, Adv.

For Respondent(s) Mr. Manan Agrawal, Adv.
Mr. Tushar Swami, Adv.
Mr. Nihal Ahmad- 3592, AOR
Mr. Prakhar Singh Sengar, Adv.
Mr. Shubham Mishra, Adv.
Mr. Mukul Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. We do not find a good ground to interfere with the impugned judgment in exercise of our jurisdiction under Article 136 of the Constitution of India. Accordingly, the special leave petition is dismissed.

Pending application(s), if any, shall stand disposed of.

Signature Not Verified
Digitally signed by
KAVITA PAHUJA
Date: 2026.09.29
14:07:00 IST
Reason: 

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(SAPNA BANSAL)
COURT MASTER (NSH)